

consultations with industry stakeholders as well as the administrative Ministries and Departments to protect as well as to promote the interests of the Indian industry and agriculture. Representatives from these Ministries and Departments also participate in the negotiations. Protection is provided by way of keeping sensitive items in a negative list on which no tariff concessions are given.

In addition to these measures, all the FTAs have provision for initiating safeguard action. Safeguard measures can be invoked if there is a sudden surge of imports of a particular item from the FTA partner which causes injury to domestic industry. This is done by suspending or withdrawing the tariff concession on that item so that the effect of the preferential treatment is nullified.

(d) All the FTAs have provision for review after specific periods. During the review process negotiations are held to improve market access as well as to address concerns that may arise in the implementation of the agreement.

Steps for protection of acquired land in Ayodhya

†*31. SHRI JAI PRAKASH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the steps being taken by Government for protection of acquired land after the verdict of Lucknow Bench of Allahabad High Court in Ayodhya case;

(b) whether Government has revisited the issue of deployment of its paramilitary forces till the time a permanent solution to the disputed site is found and also of maintaining the *status quo* at the site, as ordered by the High Court; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) Prior to pronouncement of the judgment of the Lucknow Bench of Allahabad High Court on 30.09.2010, steps had been taken for protection of the acquired land at Ayodhya. The deployment of Central Para Military Forces, State Police Forces and Magistrates for protection of the acquired land is as follows:

†Original notice of the question was received in Hindi.

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| (1) Central Reserve Police Force | - Six Companies. |
| (2) Provincial Armed Constabulary (PAC) | - Eleven Companies & One Section. |
| (3) Commando PAC | - One Platoon |
| (4) Additional District Magistrate (Security) | - One |
| (5) Additional Superintendent of Police (Security) | - One |
| (6) Magistrate (SDM) | - Three |
| (7) Deputy Superintendent of Police | - Three |
| (8) Inspector | - Three |
| (9) Sub Inspector | - One hundred Forty three |
| (10) Head Constable | - Sixty two |
| (11) Constable | - Two hundred Seventy |
| (12) Radio Maintenance Officer | - Two |
| (13) Radio Centre Officer | - Two |
| (14) Assistant Operator (Radio) | - Three |
| (15) Chief Operator (Mechanical) | - Nine |
| (16) Workshop Assistant | - One |
| (17) Messenger/IVth Class Employees | - Five |
| (18) Fire Officer | - One |
| (19) Fire Man/Driver | - Forty three |
| (20) Platoon Commander (BDDS) | - One |

The security arrangements of the acquired land at Ayodhya is regularly monitored by the Central Government. It is felt that the existing arrangement is sufficient for the protection of the acquired land. In accordance with the judgment of Supreme Court dated 24.10.1994 in Transferred Case (C) Nos. 41, 43 and 45 of 1993 and also that of Lucknow Bench of Allahabad High Court, it is being ensured that *status quo* as on 30.09.2010 is maintained scrupulously for the next three months.